

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.10/ND/2013  
RT CP No.28/Chd/Pb./2016**

In the matter of:

M/s M/s Sudha Commercial Company Ltd. ....Petitioner.

Versus.

M/s Milkfood Ltd. & Ors. ....Respondents.


Present: Mr.Kumarjit Banerjee, Advocate for petitioner with  
Mr.Sudipto Datta, Legal Adviser.  
Ms Priya Deep, Advocate for respondents No.1 to 5 &  
7.  
None for respondents No.6 and 8.

Learned counsel for respondents No.1 to 5 and 7  
submits that the respondents have received copy of the amended  
petition as well as the costs. Learned counsel for petitioner submits  
that copy of amended petition was sent to the counsel for respondent  
No.6 and the cost as imposed for permitting the amendment, was  
handed over to the counsel for respondent No.6.

Learned counsel for petitioner further submits that he  
has extra copy of the amended petition with the documents to be  
handed over to respondent No.8, but there is no representation from  
this respondent. It is directed that the same be sent to respondent  
No.8 by registered post as well as email, if available and also to the  
counsel for respondent No.8. The matter is adjourned to 24.08.2017  
for filing written statement to the amended petition. Written statement  
to the amended petition be filed at least a week before the date fixed  
with copy advance to the counsel opposite. Learned counsel for the



petitioner is also directed to file rejoinder, if any, at least a day before the date fixed with copy advance to the counsel opposite.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
July 10, 2017.  
Ashwani  
